

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

APPEAL NO. 621/2025 (WZ)

Francis William Fernandes ...Applicant

*Versus*

GCZMA ...Respondent

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**

**NO. 1 (GCZMA)**

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority (“GCZMA”) i.e., Respondent No 1 herein, having office at 4th Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

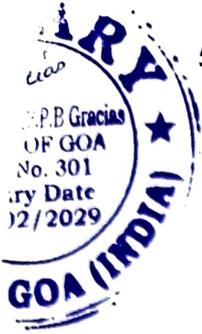
1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
2. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief sought in the present appeal. Nothing in the aforementioned Appeal filed by the Appellant be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional Affidavit, if found necessary.

3. I say that the present Appeal impugns the Order dated 13.10.2025 (“**Impugned Order**”) passed by the Answering Respondent, whereby the Appellant herein has been directed to demolish the temporary structures erected in the property bearing Survey No. 64/0 of Village Arambol, Taluka Pernem, Goa (“**said Property; subject Property**”), on the ground that the Appellant had failed to produce any document or No Objection Certificate from the Answering Respondent.

*(The Impugned Order dated 13.10.2025 is at page 68 of the Appeal)*

4. The Appellant in the present Appeal has contended that the structures which are the subject matter of the Impugned Order and which have been directed to be demolished are pre-1991 constructions situated in the property in question. I say that in support of the said contention, the Appellant has relied upon certain documents, namely: (i) Lease Deed dated 12.05.1989 (Exhibit A); (ii) copies of house tax records commencing from the year 1989 (Exhibit B Colly); (iii) Occupancy Certificate dated 31.03.1990 (Exhibit D); (iv) Judgment dated 25.07.2025 passed by the Directorate of Panchayats (Exhibit E); (v) Judgment dated 01.01.2024 passed by the Deputy Collector (Exhibit F).





5. I say that the Judgment dated 25.07.2025 passed by the Directorate of Panchayat was never produced before the Answering Respondent during the course of the proceedings leading to the passing of the Impugned Order, despite the Appellant having been afforded the opportunity to place all relevant material on record. Consequently, the Impugned Order dated 13.10.2025 came to be passed without the benefit of considering the above-mentioned documents, which have now been produced for the first time in the present Appeal.

6. I say that what has been stated in Paras 1 to 5 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 06.03.2026

DEPONENT



Solemnly affirmed before me  
*Sachin Desai*

Who is identified before me by

\_\_\_\_\_ At Calangute - Goa

Sr. No. 119/03/2026  
Date. 06/03/2026

*Gracias*  
Venefrada C.P.P.B. Gracias  
Advocate & Notary Goa State